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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. NO.2854/1999

New Delhi this the 3rd day of February, 2000.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN  
HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

G. Rajaraman,  
Auditor, Internal Audit Party  
(North Zone),  
Employees Provident Fund Organisation,  
Bhavishya Nidhi Bhawan,  
14, Bhikaji Cama Place,  
New Delhi-110066. .... Applicant

( In person )

-Versus-

1. Regional Provident Fund Commissioner,  
20, Royapettah High Road,  
Chennai-600014,  
Tamil Nadu State. .... Respondents
2. Central Provident Fund Commissioner,  
Bhavishya Nidhi Bhawan,  
14, Bhikaji Cama Place,  
New Delhi-110066. .... Respondents

O R D E R (ORAL)

Shri Justice Ashok Agarwal :

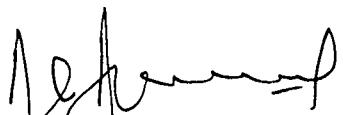
Applicant has made representations to the Regional Provident Fund Commissioner for payment of special pay in terms of the decision of the Ministry of Finance contained in office memorandum No.F.7(52)-E-III/78 dated 29.12.1982. No decision has so far been taken on his representations dated 1.6.1999, 3.6.1999 and 12.11.1999.

N.F.

2. In the circumstances, we dispose of the O.A. with a direction that the respondents will dispose of

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the aforesaid representations expeditiously and preferably within a period of two months from the date of receipt of a copy of this order.

  
( Ashok Agarwal )  
Chairman

  
( R. K. Ahooja )  
Member (A)

/as/